

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

1. M.A. 770/2004
for vacation of stay.
2. Memo filed by
the counsel for the
Applicant for withdrawal
of the case.

For orders.

Bench

7/9/02.

Copies of order of 8/1/02
issued to counsel for both
parties.

lh
11/9/02

Order dated - 08/09/2006

1st. Counsel for both
the sides are present.

By filing memo dated
07/09/2006, the Applicant
has prayed for withdrawal
of this Original Application,
as he intends to ventilate
his grievance before to G.A.
Department.

In the aforesaid view
of the matter, the O.A. is
disposed of being withdrawn.

M.A. 770/04 filed for
vacation of stay is also
disposed of being infractions.

^{ppr/2}
Member (Admn.)